

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 76 OF 2019**

**Dated: 8<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Hindustan Petroleum Corporation Limited ...Appellant(s)**

**Versus**

**Kerala State Electricity Regulatory Commission & Anr. ....Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri

Counsel for the Respondent(s) : Mr. Shashwat for R-1  
Mr. P.V. Dinesh  
Mr. Mukund P. Unny  
Mr. R. S. Lakshman for R-2

**ORDER**

Since service is complete, reply/objections of Respondents may be filed on or before 19.08.2019 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed by the Appellant on or before 02.09.2019 with advance copy to the other side.

List the matter on **04.09.2019**.

**(S. D. Dubey)  
Technical Member**

*tpd/mkj*

**(Justice Manjula Chellur)  
Chairperson**